

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

OA-4032/2018

New Delhi, this the 24th day of October, 2018

**Hon'ble Sh. V. Ajay Kumar, Member(J)
Hon'ble Sh. A.K. Bishnoi, Member(A)**

Bhavna Aggarwal
D/o late Sh. Sushil Kumar Garg,
R/o A-24(B). Gali No. 01, Sadatpur Extn.,
Karawal Nagar, Delhi-110094
Aged about 34 years, Group-B,
Legal Assistant-Contractual) ..Applicant
(through Sh. Ajesh Luthra)

Versus

1. Union of India,
Through its Secretary,
Ministry of Environment, Forest and Climate Change,
Indira Paryavaran Bhavan,
Jorbagh Road, Aliganj
New Delhi-110003.
2. The Director (PL)
Ministry of Environment, Forest and Climate Change,
Indira Paryavaran Bhavan,
Jorbagh Road, Aliganj
New Delhi-110003. ..Respondents

(through Sh. Piyush Gaur)

ORDER(ORAL)

Hon'ble Sh. V. Ajay Kumar, Member(J)

Heard learned counsel for the applicant and Sh. Piyush Gaur, learned counsel appearing for the respondents on receipt of advance notice.

The applicant, who was claimed to be a contractual Legal Assistant under the respondents and whose services were terminated vide Annexure A/10 dated 23.04.2018, filed the OA seeking the following reliefs:

- "a) direct the respondents to immediately pay 180 days maternity leave salary to the applicant forthwith.
- b) direct the respondents to pay the arrears of revised salary of the applicant for the months of January 2017 to March 2017.
- c) Award interest @ 15% p.a. from the date of amounts became due till the date of realisation.
- d) award costs of the proceedings; and
- e) pass any other order/direction which this Hon'ble Tribunal deems fit and proper in favour of the applicant and against the respondents in the facts and circumstances of the case."

2. It is submitted that the applicant made representation vide Annexure A/8 (Colly.) ventilating her grievances to the respondents. However, no orders have been passed thereon till date.

3. In the circumstances, the OA is disposed of at the admission stage itself without going into the merits of the case by directing the respondents to consider the Annexure A/8 (Colly.) representations and to pass an appropriate reasoned and speaking order thereon within ninety days from the date of receipt of a certified copy of this order, in accordance with law. No costs.

Let a copy of the OA be enclosed to this order.

(A.K. Bishnoi)
Member(A)

(V. Ajay Kumar)
Member(J)

/ns/